

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr. Revision No.721 of 2020**

Daljit Singh
@ Daljit Singh Gambir **Petitioner**

Versus

1. The State of Jharkhand
2. Smt. Neetu Kaur **Opp. Parties**

CORAM: HON'BLE MR. JUSTICE RAJESH KUMAR

For the Petitioner : Mr. Suraj Singh, Advocate
For the State : Ms. Nehala Sharmin, A.P.P

The matter was taken up through Video Conferencing. Learned counsel for the parties had no objection with it and submitted that the audio and video qualities are good.

05/Dated: 09th September, 2021

1. Defects, as pointed out by the office are, hereby ignored for the time being.
2. Issue notice to O.P. No.02.
3. Mr. D. K. Chakraverty, learned counsel, waives notice on behalf of O.P. No.02 and seeks an adjournment for filing the counter affidavit.
4. Put up this case after three weeks.

(Rajesh Kumar, J.)

Chandan/-